

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 232 OF 2017 &
IA NOS. 572 & 621 OF 2017**

Dated: 21st September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Simran Wind Project Limited
Vs.**

.... Appellant(s)

**Tamil Nadu Generation and Distribution Corporation Limited Respondent(s)
& Anr.**

Counsel for the Appellant(s) : Mr. Anand K.Ganesan
Ms. Neha Garg
Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. S.Vallinayagam for R-1
Mr. S. Ramalingam for R-2

ORDER

Admit. Mr. Vallinayagam appears on behalf of Respondent No.1 and Mr. Sethu Ramalingam appears on behalf of Respondent No.2 and they seek three weeks time to file reply. They may file the same on or before 13.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **30.10.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**